NOTIFICATION

Ministry of Consumer Affairs, Food and Public Distribution

New Delhi, the 4th July, 2005

G.S.R. 453(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:

1. (1) These rules may be called the Sugar Development Fund (Second Amendment) Rules, 2005.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Sugar Development Fund Rules, 1983, after rule 23, the following chapter shall be inserted, namely:

“Chapter XIII

Special provision relating to calculation of rate of interest in certain cases

24. (1) Notwithstanding anything contained in rules 16, 17, 21, 22 and 23, on and from the date of commencement of the Sugar Development Fund (Second Amendment) Rules, 2005, the rate of interest on all loans outstanding on the date of commencement of the Sugar Development Fund (Second Amendment) Rules, 2005 shall be two per cent below the bank rate as was prevailing on the 21st day of October, 2004.

(2) In respect of loans outstanding as mentioned in sub-rule (1), the rate of interest during the period between the date of commencement of the Sugar Development Fund (Second Amendment) Rules, 2005 and the commencement of the Sugar Development Fund (Second Amendment) Rules, 2005 shall be two per cent below the bank rate prevailing as on the 21st day of October, 2004, and any interest paid or charged in excess thereof for the said period shall be credited to the account of the licensee sugar undertaking.

(3) In case of default in repayment of the amount of loan, or payment of any instalment thereof or interest thereon, an additional rate of interest at the rate of two and half per cent per annum on the amount of default till such repayment or payment of instalment or interest as the case may be, shall be payable by the sugar undertaking”.

[F. No. 1-12/2004-SDF]

P. UMASHANKAR, Jt. Secy.